

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 91 of 2013 in DFR 489 of 2013

Dated : 21st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr.V.J. Talwar, Technical Member**

Wardha Power Company Ltd.

...Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): : Mr. Raunak Jain for
Mr. Buddy Ranganadhan for R.1
Ms. Ramni Taneja for R.2

ORDER

IA No. 91 of 2013

(Appl. for condonation of delay)

We have heard the learned counsel for the parties.

Since sufficient cause is shown to condone the delay, the delay in filing the Appeal is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **22.03.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/rkt